

ITEM NO.37

Virtual Court 4

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 596/2020

(Arising out of impugned final judgment and order dated 16-12-2019 in MCRC No. 45260/2019 passed by the High Court Of M.P Principal Seat At Jabalpur)

DR. RAJNISH SHARMA

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

( IA No. 54081/2020 - EXEMPTION FROM FILING O.T. and IA No. 13090/2020 - EXEMPTION FROM FILING O.T.)

Date : 17-06-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s)

Mr. Rishabh Sancheti, Adv.  
Mr. Raghvendra Singh Raghuvanshi, Adv.  
Mr. K. Paari Vendhan, AOR

For Respondent(s)

Mr. Arjun Garg, AOR  
Rati Tandon, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for the petitioner, the matter is adjourned.

(MEENAKSHI KOHLI)  
AR-cum-PS

(RENU KAPOOR)  
BRANCH OFFICER